

Shouting and screaming is not substitute for the strength and logic of the question. (*Interruption*) आप शान्ति से ज्यादा मजबूती के साथ पूछ सकते हैं। शोर करके से ज्यादा मजबूती नहीं आ जाती।

SHRI H. M. PATEL : Will the Minister be pleased to indicate if the department has carried out any enquiry into this, and whether he has found that there was no scope or there was scope for taking steps against the officers concerned?

SHRI D. R. CHAVAN : The investigation has been done. There was no scope for the officers to commit any fraud; no connivance. I can explain it: how the fraud was committed and all that. I can explain what was the *modus operandi* that was employed. The matter was investigated and the officers were not found to be involved. (*Interruption*)

MR. SPEAKER : I think he is very honestly telling you. He is not hiding or concealing anything. (*Interruptions*).

SHRI SHYAMNANDAN MISHRA : What is the modality of payment? How is the officer not involved?

SHRI INDRAJIT GUPTA : Who made the payment? Who sanctioned it?

MR. SPEAKER : He is asking about the modality of payment.

SHRI D. R. CHAVAN : This is advance payment made according to the practice prevalent in the DGSD on the basis of the railway receipt. The *modus operandi* in this case was as follows. The firm were not the manufacturers themselves but they were the agents of certain textile mills. They entered into agreement for supplying various stocks. In this case the mill manufactured the cloth and despatched the cloth after inspection to the destination and passed on the railway receipt to the bankers with instructions that if the firm makes payment to the bank the receipt should be given. The firm did not make payment to the bank but quoted fictitious receipt to the Pay and Accounts and got the money, advance payment which was 90 per cent of the total contract. (*Interruptions*)

MR. SPEAKER : I have called the next question.

Implementation of ratio of Clerks in E.P.F.O.

*250. **SHRI R. P. YADAV :** Will the Minister of LABOUR AND REHABILITATION be pleased to state :

(a) whether ratio of U.D.Cs and L.D.Cs. has been fixed by the Government from 1:2 to 2:1 Employees Provident Fund Organisation and a Gazette Notification in this regard has also been published; if so the specific features thereof and the policy of the Government; and

(b) the steps being taken to expedite the implementation of the same?

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR AND REHABILITATION (SHRI BALGOVIND VERMA) : (a) The Government have accepted a recommendation of the Central Board of Trustees based on the report of a Committee of Trustees that the ratio of U.D.Cs and L.D.Cs may be liberalised from 1:2 to 2:1 subject to the condition that there would be no overall increase in the total number of posts as a result of the revision of the ratio and the revised ratio should be given effect to from the date of regular filling up of the posts. No gazette notification has been issued prescribing the ratio of the posts of U.D.Cs and L.D.Cs.

(b) The Provident Fund authorities have reported that the Scheme has already been implemented.

SHRI R. P. YADAV : May I know whether a decision has been taken in the matter to reverse the ratio and if so why the same is not being implemented? What is the number of LDCs and UDCs? After this ratio is reversed, how many LDCs were promoted as UDCs?

SHRI BALGOVIND VERMA : I do not follow the point that the ratio had been reversed. It has already been stated that the ratio had been liberalised from 1:2 to 2:1. Accordingly some posts have been filled; 189 posts have been filled and 189 EDCs

were promoted as UDCs, It has been decided to promote 1,000 LDCs as UDCs in the long run.

SHRI R. P. YADAV: I want to know whether the Central Provident Fund Commissioner is not implementing the scheme deliberately due to his prejudices and if so what action is being contemplated against him? Is the Minister aware that the employees are on strike?

SHRI BALGOVIND VERMA: The contention of the hon. member is not correct that the Provident Fund Commissioner is not filling up the posts as per the decision. The fact is, the posts are filled fifty-fifty; i.e. 50 per cent will be by promotion based on seniority and 50 per cent by those who come out successful in the examination. On a tacit understanding, the two methods of filling up the posts will go on side by side. *(Interruptions).*

SHRI R. P. YADAV: Has it come to the notice of Government that they are on strike?

SHRI BALGOVIND VERMA: It has not come to our notice.

SHRI S. M. BANERJEE: This was one of the demands of the employees of this organisation which has been conceded in part, not fully. Have they submitted a charter of demands and there is a countrywide agitation going on this? Have they made a request to the minister to intervene in the matter? If so, what is his reaction?

THE MINISTER OF LABOUR AND REHABILITATION (SHRI R. K. KHADILKAR): We have received charters of demands from various quarters and one of them is from these employees. We have partially met their demands and partially it is under the consideration of the Board of Trustees. *(Interruptions).*

**Compensation to Victims of Dhuri
Mine disaster in Bihar in 1965**

*251. **SHRI S. M. BANERJEE:** Will the Minister of LABOUR AND REHABILITATION be pleased to state:

(a) whether family members of 268 workers who died in Dhuri Mine Disaster, Bihar

in 1965 have not yet been paid compensation, and

(b) if so, the reasons why no action was taken to get compensation for the family members either by the State Government or by the Union Labour Ministry?

THE MINISTER OF LABOUR AND REHABILITATION (SHRI R. K. KHADILKAR): (a) Yes.

(b) The enforcement of the Workmen's Compensation Act, 1923, rests with the State Government. No action was possible on the part of the State Government as the compensation proceedings pending before the Labour Court, Patna had been stayed by the Patna High Court till the disposal of the civil revision cases preferred before it by the management. These cases have since been disposed of by the High Court and the compensation proceedings have been resumed in the Labour Court at Patna. The date for the next hearing is 28th August, 1972.

SHRI S. M. BANERJEE: In 1965 in Bihar, 268 workers died in the Dhuri Mines owned by the Raja of Ramgarh. We are putting this question in 1972 and we are told that no compensation has been paid to their families. May I know whether the Government of India are in contact with the State Government and whether they will see that at least the members of their families, if they are alive, should be paid this compensation?

SHRI R. K. KHADILKAR: I must admit that it is a sad commentary on the functioning of the judiciary when offences of this nature are brought to the courts, the Labour Court, the Patna High court and all these courts, I do not know under what influence, because so many people died in 1965 and yet no compensation has been paid. *(Interruptions).* I am stating the facts. *(Interruptions).*

SHRI DINESH SINGH: How can you cast aspersion on the High Court? It is very unfair.

SHRI INDRAJIT GUPTA: It has taken more than seven years and still they have not been paid compensation. You should be ashamed of such courts.